SHRI A. C. GEORGE: There was a specific suggestion about sending a medical mission to Vietnam.

SHRI ATAL BIHARI VAJPAYEE: That I have noted. Unfortunately, the Health Minister is not here. We have to ascertain from the other quarters also whether such a Mission is needed and whether it will be of any use.

We seek to normalise relations with all countries. I went to Peking in pursuance of that policy of improving relations with all neighbours. But, I would like to assure the House that normalisation will not be at the cost of established friendships. The dialogue must continue and a proper climate for such a dialogue has to be created. Unfortunately, what happened on the last day of my visit has been a set-back.

SHRI A. BALA PAJANOR: We sympathise with you.

SHRI ATAL BIHARI VAJPAYEE: I need your support—not sympathy. That won't do. On another occasion, not while we are discussing the President's address, there will be a debate on the demands relating to my Ministry.

SHRI K. P. UNNIKRISHNAN: The debate will be about your visit?

SHRI ATAL BIHARI VAJPAYEE: I do not mind.

SHRI K. P. UNNIKRISHNAN: It was agreed.

MR. SPEAKER: Don't commit me to anything. All agreements will be on record.

SHRI ATAL BIHARI VAJPAYEE: I thank the hon. Members.

SHRI P. VENKTASUBBAIAH (Nandyal): On one question I want to seek a clarification.

MR. SPEAKER: No question.

Let us go to the next item.

SHRI P. VENKATASUBBAIAH: It is only a clarification. We were not able to participate.

MR. SPEAKER: No clarification. Now, Dr. Karan Singh.

SHRI P. VENKATASUBBAIAH: I have not been able to participate.

SHRIMATI PARVATHI KRISHNAN (Coimbatore): That question has not been answered.

MR. SPEAKER: Like that many questions will remain unanswered. Now, Dr. Karan Singh.

17.57 hrs.

DISCUSSION RE. SITUATION IN JAMMU AND KASHMIR

DR. KARAN SINGH (Udhampur): Mr. Speaker, Sir, I rise in deep anguish and distress to place before this honourable House the situation that is prevailing in the northern most State of the Union.

Sir, at the very outset, I world like to clarify the viewpoint through which I will present the problem. Certainly I come from Jammu; I am elected from there. I am a Dogra and I am proud of my heritage. Also I have deep links with the entire State of Jammu and Kashmir which my ancestors founded and of which I was the head for 18 full years including Kashmir and Ladakh, and their welfare is equally dear to me as that of Jammu. But, above all Sir, I stand here as an Indian who seeks to safeguard the national interest at all costs; what ever problem any region may have, any State may have, the national interest has got to be foremost and it is in that context that I will place before you and the hon. Members the unfortunate situation that has developed in Jammu and Kashmir, and appeal to you for your support at this difficult juncture.

Sir, before coming to the immediate events, it is necessary to give briefly a broad background. Jammu and Kashmir State is a composite State consisting of many regions, many religions, many groups and many areas built up over the last century. There were five broad regions, but after the aggression in 1947 when the ceasefire was signed on the 1st January 1949, two of those five regions were no longer in our control Muzaffarabad-Mirpur and Gilgit-Chitral passed under foreign occupation, and to this day they remain under foreign occupation. The remainder of the State consists now of three clear-cut geographical, cultural and administrative regions—the Kashmir valley with 42 seats in the Assembly; the Jammu region with 32 seats in the Assembly and the Ladakh region which comprises two-third of the whole area of the State but which has only two members in the State legislative Assembly. These are regions which are administratively and culturally distrinct. It is not a religious division, I want to make it very clear. In the Kashmir Valley there may be preponderance of Muslims but there is an important though small population of Hindus and Sikhs. In Ladakh the population is almost evenly balanced between the Muslims and the Buddhists. In Jammu one-third of the population is Muslim and they are the most neglected people in the State. Vested interests are trying to make out that there is some communal motivation behind tthis movement, so, I would like to very clearly refute that.

Had Jammu and Kashmir come under the purview of the States Reorganisation Commission, maybe the problem would have been rationalised.

18 hrs.

But there were special problems in Jammu and Kashmir. Article 370 is there. The State has a special constitution and, therefore, we are stressing that when you have got a special constitution for Jammu and Kashmir it is necessary that in that constitution there should be safeguards for the Ladakh, Jammu and the Kashmir regions. We do not want the domination of any region over the other. All we are asking for in a fair deal for these three regions. Imbalances have been there for a long time. There are imbalances of many kinds; there are imbalances of economic development, administartive representation in the services, educational facilities and educational opportunities. There are cultural problems and imbalances, and there is the all important aspect of political imbalance.

There are certain special problems in Jammu. For example, there is the problem of the ex-servicemen. There are a few ex-servicemen in the Valley, whereas in Jammu there are thousands upon thousands. There is the problem of the refugees which is confined to Jammu. From 1947 till 1971 after every war that has been fought there have been refugees, the people of Jammu have been uprooted, and even on account of the great Bankladesh victory 25,000 refugees from Chhamb area are still wandering on the streets. There is the problem of the Harijans. There are no Harijans in Kashmir, because there are hardly any Hindus and if there are some they are pandits. Similarly there are special problems in Ladakh. The member from Ladakh, Shrimati Parvati Devi, is not here otherwise; she could placed before the hon'ble members the special problems that Ladakh is facing. So, what is required is a balanced, sympathetic understanding attitude towards these problems.

These have always been there, but in the last decade or so with the growth of political awareness the younger generations have been more restive, and as a result of this in 1967 the government of Jammu and Kashmir set-up a Commission of Enquiry headed by a retired Chief Justice of the Supreme Court, Shri P. Gajendra-

[Dr. Karan Singh]

gadkar, with Shri Badrudin Tayabji and Shri Shankar Prasad as members. They made a number of recommendations in 1963. Some were implented, some were not implemented, unfortunately. For example, the Gajendragadkar Commission recommended that a convention should be established that if the Chief Minister belonged to one region, there should be a Deputy Chief Minister belonging to the other region. By another convention, the number of Cabinet Ministers belonging to the two regions should be equal. Today, there are 7 Cabinet Ministers. There is one from Jammu and there are 6 from Kashmir. The Gajendragadkar Commission laid down certain guidelines. Unfortunately, they were not fully implemented. In 1975, there was a political agreement with Sheikh Abdullah. It was debated in this House. I do not want to go into the matter. But I would like to point out that even at that stage I wrote a letter to the then Prime Minister pleading that along with the agreement with Sheikh Sahib, there should be built-in safeguards for the regions, otherwise there will be trouble in the years to come. That letter is on file. Unfortunately my advice was not heeded.

Then in 1977 political changes took place as a result of which the balance of forces was upset. Sheikh Abdullah's party came into power, a predominantly Kashmir party belonging to one region with hardly any roots in the other regions, and unfortunately instead of his understanding the problem, realising the difficulties of the people, trying to be sympathetic to the genuine problems that were there, he attempted an attitude of authoritarianism and his entire regime, I am very sorry to say, became authoritarian and nepotist. As a result of this, the trouble spread. The difficulties that were inherent in the State were revived, the delicate balance of forces that has been created over the last some years was upset. At that time also, we raised the problems. What did Sheikh Abdullah do? He rushed through the mini-MISA, the Jammu and Kashmir Public Saftey Act was passed under which even today people are arrested and kept in detention without trial. He repudiated when Gajendragadkar Commission's report was referred to in the State Assembly, and got up and said "I do not accept the Gajendragadkar Commission's Report because I was not a party to that." He started a revengeful attacks on political opponents. You know what happened to the ruling party. The Janata Party Office was unceremoniously thrown out over night in Srinagar, all the belongings of the office were thrown out on the road.

You know what happened to Mirza Afzal Beg. He was thrown out of the meeting. His meetings were attacked. You know what happened to Shri Shamim Ahmed Shamim. He was thrown out of his house, his possessions were thrown on the road. I am just giving examples. Nowhere in India has this type of authoritarianism taken place. Nowhere such intolerance was shown to the political opponents, and that in a State which is such a delicate and sensitive State. You will be surprised to know that Members of the State Assembly belonging to the ruling party were made to swear the oath of allegiance not to the Constitution, but to their great leader with the holy book in their hands.

हल्फे-वफादारी-जनाब शेख अब्दुल्ला के हक में—

Has this ever been heard of in any democratic system? Has there been any example in the history of the world where this has happened?

चौधरी बलबीर सिंह: इन्दिरा गांधी ने भी ऐसा कराया था।

डा० कर्ण सिंह: हम ने उन के लिये कोई हलफ नहीं लिया था। राष्ट्र के विधान के लिये हलफ लिया था, किसी व्यक्ति के लिये हलफ नहीं लिया था।

So, as a result of this authoritarianism, as a result of widespread nepo-

tism and corruption in the Government, the whole problem exploded in Poonch. As you know, Poonch is a very sensitive area. It is within one thousand meters of the Cease-fire line. It is a Muslim Majority district of Jammu. There was certain nepotism shown in the appointments by the local Deputy Minister and his relations as a result of which there was widespread disturbance among the students. They naturally protested. They rose as one man. The people of Poonch, Hindus, Sikhs and Muslims rose as one man. On the day of Muharram there were processions of Muslims where Hindus, Sikhs and others saying *Ya Hassan Ya Hussain* joined and went in the streets. Nowhere in the whole of India this has happened. There is total communal harmony there, but what happened? There was suppression, there was firing and one boy was killed. Then, the same Deputy Minister was sent to hoist the national flag on the twenty-sixth. Naturally, there was a lot of resentment, there was again trouble, more firing and more people were killed. The city had to be handed over to the army. There were repercussions in other parts of the Jammu region, in Udhampur, in Kathua, in Jammu city with the students in the vanguard. A lot of violence was there, largely because of the provocation caused to peaceful citizens.

The All Parties Committee was then formed in Jammu. What are the demands of that Committee? I would like the hon. Members to kindly take note of the demands and of the principles. There are five principles that have been put forward by the All Parties Committee. First, strengthening national integration and the unity of the State. Please mark this, because an attempt is being made to say that this is some way directed to the division of the State. The other principles are: promoting communal harmony, maintaining the identity of the three regions of the State, ensuring a sense of equality among the people of the three regions, and safeguarding the interests of minorities, scheduled castes, socially and educationally backward classes, economically backward sections, backward areas, displaced persons and ex-service men. I ask you, is there anything wrong in these principles? In order to achieve these, the demand is that another Commission under a retired Chief Justice of the Supreme Court—because Justice Gajendragadkar was a retired Chief Justice—should be set up and in the State Constitution, there should be inserted amendments to ensure that the safeguards are built in.

When Sheikh Abdullah was fighting his political battle, he talked about Article 370 of the Constitution and the special position and the requirements of Jammu and Kashmir, and everybody agreed. Even though there had been some differences, everybody said: "Yes". We accepted that because of the special circumstances. At that time he had said that in the same way he is asking for special reservations as far as the State is concerned, he would give special reservations to Jammu and Ladakh regions. All that we are asking is, in the same way as Jammu and Kashmir State is governed by Article 370 because of the special situation, similarly within the State Constitution let there be statutory safeguards for Jammu and Ladakh. What those safeguards are is a matter that could be worked out. Once the Commission is appointed, each Party would be free to present their case before the Commisison. This is not directed against any region. The people of Ladakh have their problems; the people of Kashmir have their problems; the people of Jammu have their problems. We want unity, but we want unity with honour and justice. We do not want unity with domination by one region over the other. That cannot be there. The best way to destroy unity is to have a sense of unfairness and insecurity among the regions.

Therefore, these were the demands we put forward. We put forward the five principles and the demand for a Commission. What is

[Dr. Karan Singh]

the response? The response firstly is massive police repression. The hon. Members will be shocked to learn that in Jammu the police went into the University, into the library, beat up professors within the library and the students in the class rooms. The hon. Home Minister is there. We presume his intelligence services are still functioning and he would be able to tell us whether this has happened or not. A procession of girl students in Jammu went. The girls were lathi-charged and teargassed and beaten up; and the legs of two girls were broken. Is this the way? People have been detained. One of our colleagues, Shri Bhim Singh had been detained under the Jammu & Kashmir Public Saftey Act. He has been on hunger strike for eight days. He has got an enlarged heart. His life is in danger. We have been shouting for his welfare. No. reply. He is an elected MLA of the Jammu region. He is in detention and the situation is serious. This is the response.

What is the second response? There is an abuse on the Press, that pressmen are distorting things. The sort of abuse that the great leader has heaped upon the Press is something of which every Indian should be ashamed. Those sort of things have been said about the press and the radio.

And what is the third response? There is a massive propaganda and vicious assault against me. First of all, they accuse me of wanting a division of the State. I have again and again said that I do not wish this. My ancestors built up this State. I have more love for this State than anybody, if I may say so. Why should I destroy something that is the legacy of my own family? But he insists on that.

फैज साहब का शेर था—

वह बात सारे फ़साने में जिस का ज़िक्र न था
वह बात उन को बहुत नागवार गुज़री है ।

I made a statement. I said that if the rule of the Dogras over the Kashmiri was wrong, the rule of the Kasmiris over the Dogras is also not correct. We should have a fair distribution of power. That is all I said. That has been twisted. A campaign of vilification and calumny has been started with all the resources of the Jammu & Kashmir Government.

Then the second charge against me is this. I was the Governor of the State sitting over his head for 18 years. He cannot forgive me for that. I do not want to go into personalities. There can be a great deal that can be said. There is a great deal I know about the eminent personalities who are involved in this whole matter. But I will not do anything or say anything that will weaken the national interest. My shoulders are broad enough. I am prepared to share the abuse. I will not hit back. Sheikh Abdullah is older than me by 30 years. He has been abusing me every day. Let me not go into that.

The second point is this. There is a Dharmarth Trust. I am the sole trustee because I am the only male descendant of Maharaja Gulab Singh who started the Trust. It is not my personal property. It is public property. Temples are there. Accounts are audited there also. Let me say that Hindu religious and endowment matter is not a regional matter. There are Hindus in the valley and the Hindus in the valley are more concerned about this than in Jammu obviously because they are handful. He is trying to exploit that also saying that I want to safeguard it. I am a worshipper. When I go to the temple, I always go with something. We never go to the temple empty handed. This is our tradition. We never take anything from the temple. We always give something to the temple if we go there. He is using that argument every day. Even today

he has repeated that as you may have seen in the papers.

And then the greatest irony is this. He said that I want to revive dynastic rule in Jammu and Kashmir. Sir, from the age of 18 I have adopted a democratic procedure and for 18 years, I was the Head of the State. For 10—12 years, I have been a Member of this hon. House. I have taken my stand with the people of India. I will stand and fall with the people of India. This is the sort of allegation against a Member of the House: He said the other day, "Who is Karan Singh? I do not recognise him." I do not seek any recognition from any person howsoever great he might be. As long as the people of India and my colleagues in this hon. House recognise me, I do not need any other recognition from anybody.

AN HON. MEMBER: History is there.

DR. KARAN SINGH: He has now come up with a brilliant thing. He is putting up 14 members committee of legislators with himself as Chairman to look into this matter. Have you ever heard of a situation where the main person against whom all these complaints are, whose mishandling, whose authoritarianism, whose megalomania has caused this, he himself is the Chairman of that committee. He says, "I will not have any impartial probe; this committee will solve this problem". How is that possible? After all he was presiding over the 76 member House for 4 years. If that could have solved the problem, the whole House would have solved the problem.

We ask for an impartial probe by Supreme Court Judge. There is no retired Supreme Court Judge from Jammu and Kashmir. Only the Government of India can do; therefore let us do so. The support for the commission demand has come from Kashmir Valley also: Mirza Afzal Beg of the Inquillabi National Conference, Maulvi Farooq of the Awami Action Committee, Maulana Masoodi of the Janata Party, Shamim Ahmed Shamim of the Jammu Kashmir Peoples' Conference are all leaders from Kashmir and they have supported this. Parvati Devi and other people from Ladakh have supported this. I would appeal in all earnestness to the Government of India: they must intervene. The hon. Home Minister went there for half a day; he was not able to go to Poonch or Udhampur. We were expecting a positive announcement. What is it we now want? Appointment of the Commission under the retired Chief Justice of the Supreme Court; release of political prisoners and judicial enquiry into police excasses.

The situation is still tense. All educational institutions in Jammu region are closed. Peaceful satyagrah has started from 20 to 28th; on the 1st there will be a peaceful bundh. Thereafter the second phase of the movement will begin. I can assure you on my own behalf and on behalf of the people that none of us want a confrontation. We realise that it is a difficult problem, a delicate problem. All we seek is justice. I particularly appeal to the Members of this House that moral pressure has got also to be exerted. That is why I took the liberty of writing to Shri Jayaprakash Narain; he has been good enough to send an emissary. I appeal to the Prime Minister to take a hand in this and to get these demands conceded. The battle against authoritarianism is not over in Jammu and Kashmir even today there are arrests, detention without trial, flagrant repression of citizens and students; there is a blatant personality cult; there is suppression of legitimate opposition; the Press is being bullied. Finally, all the hon. Members of this House say with great pride that Jammu and Kashmir is an integral part of India. I should like to ask; do civil liberties end on this side of the Ravi? Does democracy not extend beyond? How long are the fifty lakh Indian citizens going to be deprived of their legitimate rights and

[Dr. Karan Singh]

civil liberties? In all humility I demand an answer to these questions from the hon. Members and from the government.

श्री अब्दुल अहद वकील (बारामूला) : जनाबेवाला, डा० कर्ण सिंह साहब की तकरीर में ज्यादा जज्बात थे और हकीकत बहुत कम थी। और जज्बातों से मामलात को हल करने के लिये इनकी इस ऐवान में कोशिश और उसके साथ मामलात को गलत तरीके से पेश कर के ऐवान को मिसलीड करने की एक जबरदस्त कोशिश शेख अब्दुल्ला ने लेजिस्लेटर्स से जाती हल्फ लिये, सरासर गलत है। और ऐवान को मिसलीड करने के लिये डाक्टर साहब ने यह मौका चुना और यह एक इत्तिला आपको दे दी। किसी लेजिस्लेटर से, किसी मिनिस्टर से शेख अब्दुल्ला द्वारा जाती हल्फ लेने को न कहा गया और न ऐसा सवाल पैदा हुआ है। किसी ने नहीं ली, और न किसी ने मांगी उनसे ।

एक माननीय सदस्य : अखबारों में तो था ऐसा ।

श्री अब्दल अहद वकील : अखबारों में काफी कुछ आपके मुताल्लिक भी कहा जाता है। और मैं आपको बताना चाहता हूं, आप जरा सुनिये यह गलत इत्तिला है।

दूसरी बात जो डाक्टर साहब ने कही, मिर्जा अफजल बेग के साथ आये दिन के क्या मामलात हैं, हमें मालूम नहीं, कल तक डाक्टर साहब उनके साथ उसी तरह मुखालिफ थे जिस तरह से आज शेख साहब के साथ हैं। मिर्जा मुहम्मद अफजल बेग जब तक नायब वजीरेआला की हैसियत से कुर्सी पर खड़े थे तो डाक्टर साहब से उनकी वैसे ही अनबन रही। 1978 के दरम्यान तक तमाम सिफारिशात, हुकुमत के तमाम फैसलों के साथ मिर्जा अफजल वापस्ता थे। आज डाक्टर साहब कैसे उनके दोस्त बने और वह कैसे इनके दोस्त बने, यह वैसे ही मुझे याद आता है कि आज से 2 साल कब्ल डाक्टर साहब इन्दिरा जी को कहते थे--यू आर इंडिया। (**व्यवधान**)

डाक्टर कर्ण सिंह : नेवर। (**व्यवधान**)

श्री अब्दुल अहद वकील : इन्होंने कहा है, हमेशा कहा है (**व्यवधान**) भई कहा है, बरुआ साहब ने कहा था, डाक्टर साहब ने इसकी हमेशा ताईद की। (**व्यवधान**) मैं मामलात को ज्यादा तूल नहीं देना चाहता।

दूसरी बात डाक्टर साहब ने यहां कहा कि सिविल लिबर्टीज को सप्रैस किया जाता है, मारधाड़ किया जाता है, हकायत से बहुत दूर यह मामला है। आज डाक्टर कर्ण सिंह जी रियासत जम्मू-काश्मीर में शहरी आजादी को मलियामेट करने के लिये खड़े हुए हैं। याद है उनको, जब 18 साल यह वहां हमारे सदरे रियासत रहे, पूरे काश्मीर में इनके दस्तखत से 20-साला डिटेन्शन एक्ट कायम हुआ। मुतवातिर हमें 20 साल जेलों में रखा गया, वह डाक्टर साहब की मेहरबानी थी। यानी 5 साल, फिर 5 साल, फिर 5 साल और फिर 5 साल बराबर 20 सालों तक डिटेन्शन एक्ट जम्मू-काश्मीर में इनके दस्तखत से कायम रहा। जब इन्हीं की वसातत से 1953 का नरगा हुआ तो हजारों इन्सानों को गोलियों से उड़ा दिया गया। यह हमारे सदरे-रियासत थे। हम यह नहीं कहते कि अगरा इस वक्त कहीं ज्यादती हो रही है, (**व्यवधान**) हम बदला नहीं लेना चाहते हैं और न उसकी ताइद करते हैं, लेकिन एक चीज इस ऐवान में आपकी वसातत से मैं हर मेम्बर से कहना चाहता हूं कि जज्बात के आड़ में मामलात को उलझाने की कोशिश न कीजिये, काश्मीर के पुर अमन माहौल की तबाह करने की कोशिश मत कीजिये। यह कहा जाता है कि वहां मारा जाता है, लाठी चार्ज किया जाता है, क्या यह सही नहीं है कि पुंछ में हाउस-टाप से फायरिंग कर के सी० आर० पी० के जवानों को मारा गया? क्या यह दुरुस्त नहीं है कि जम्मू में डाक्टर साहब की वसातत से ऐसा माहौल कायम किया गया कि काश्मीर के तमाम मुलाजिमों ने अपने अयाल को काश्मीर वापिस कर दिया? क्या यह हकीकत नहीं है कि जम्मू का हर दुकानदार आन्दोलन नहीं चाहता है, लेकिन उन पर पत्थर बरसाकर उन्हें मजबूर किया जाता है। (**व्यवधान**) यह खुद कर रहे हैं। जहां तक जम्मू के लोगों का ताल्लुक है, हम पूरे इतमिनान से यह कहना चाहते हैं कि लोगों ने इसके साथ कोई इशतराक नहीं किया। एक ऐसी मसनूई हवा पैदा की गई है, जिससे यह दिखाई देता है कि काश्मीर और जम्मू जल रहे हैं। मिर्जा अफजल बेग की कहानी एक तलख कहानी है। उनको एक तन्जीमी डिसिप्लिन को खिलाफवर्जी के कारण रुखसत किया गया था। शमीम अहमद शमीम साहब की डा० कर्ण सिंह मुझ से ज्यादा जानते हैं। वह महज टिकट न मिलने के कारण हम पर बरस रहे हैं। उनकी अपनी साख क्या है? अपने इलाके से ही एसेम्बली सीट के लिये इलैक्शन लड़ने में उन की जमानत जब्त हो गई। ऐसे लोगों को मिला कर डा० साहब सिचुएशन का फायदा उठाते हुए इस हाउस में यह जाहिर करना चाहते हैं कि जम्मू-काश्मीर जल रहा है और मर रहा है।

श्री ओम प्रकाश त्यागी : (बहराइच) उनकी बातों का जवाब दीजिए ।

श्री अब्दुल अहद वकील : मैं जवाब दूंगा। ये बातें उन्होंने कही हैं। उन्होंने कहा है कि वहां पर लोगों को मारा जाता है। किसी को मारा नहीं जाता है। क्या यह सही नहीं है कि काश्मीर के एक इन्सान की वहां पर बेइज्जती की गई

मैं यह नहीं कहता हूं कि आम लोगों ने बेइज्जती की, लेकिन ऐसा कराया गया है । एक कुदरती बात है कि जब जम्मू में कुछ हालात ऐसे चल पड़े, तो काश्मीर में उसका रीएक्शन जरुर होगा । हम नहीं कहते हैं कि हमें उससे फायदा उठाना चाहिए । हमारा मकसद यह होना चाहिए कि हम मुल्की इत्तिहाद, आपसी इत्तिहाद को जेरे-नजर रखें । इस मामले को बातचीत के जरिये, टकराव के जरिये नहीं, हल करना चाहिए ।

पहली बात उन्होंने यह कही कि डिसक्रिमिनेशन हो रहा है । हाल ही में हमारी गवर्नमेंट ने एक पैमफलेट निकाला है : "रिजनल इमबेलेंसे ? लेटफैक्ट्स स्पीक" । डा० साहब ने उसको पढ़ा होगा ।

डा० कर्ण सिंह : आपकी गवर्नमेंट मुझे कहां भेजती है? मैं मेलिंग लिस्ट में नहीं हूं ।

श्री अब्दुल अहद वकील : मैं इसमें से चन्द फिगर्ज पेश करना चाहता हूं । 1975-76 में शेख साहब ने हुकूमत सम्भाली । उस वक्त उनका पालिसी ब्यान यही था कि जब तक रियायात जम्मू-काश्मीर की सब इकाइयां तरक्की न करें, तब तक मुल्क और रियासत तरक्की नहीं कर सकते हैं, और हमें उस जानिब तवज्जुह दे कर यकजहती, अमन और आश्ती से कदम मिला कर आगे बढ़ना होगा ।

काश्मीर की आबादी 24 लाख के करीब, जम्मू की आबादी 20 लाख के करीब और लद्दाख की आबादी 1.05 लाख के करीब है । डा० साहब ने कहा है कि लद्दाख का एरिया पूरी रियायत का दो-तिहाई है, लेकिन उसके नुमायंदे सिर्फ दो हैं, जबकि काश्मीर के 34 नुमायंदे हैं । इसकी वजह यही है कि लद्दाख की आबादी सिर्फ 1.05 लाख है । इस सिलसिले में जो फिगर्ज हमारी गवर्नमेंट ने शाया की हैं, उनकी तरदीद आज तक किसी क्वार्टर से नहीं हुई है । 1975-76 में हमने जम्मू पर 1812 लाख रुपये, काश्मीर पर 1753 लाख रुपये और लद्दाख पर 272 लाख रुपए खर्च किये । 1976-77 में जम्मू पर 2271 लाख रुपए और काश्मीर पर 2388 लाख रुपए खर्च किये गये । 1977-78 में जम्मू पर 3102 लाख रुपए और काश्मीर पर 3584 लाख रुपए खर्च किये गये । 1978-79 में 44 करोड़ जम्मू पर और 40 करोड़ काश्मीर पर । पर कैपिटा हिसाब अगर हम लगाएं तो काश्मीर को ज्यादा मिलना चाहिए । लेकिन पर-कैपिटा छोड़ कर हमें यह एहसास है कि जम्मू में कुछ ऐसे एरियाज हैं जो कम तरक्कीयाफ्ता हैं, लिहाजा हमने जम्मू की तरफ ज्यादा कदम रखा और उसकी तरफ ज्यादा पैसा लगाया । तो डिस्क्रिमिनेशन अगर आ गई तो इन फैक्ट्स के होते हुए कहां डिस्क्रिमिनेशन है ?

अब रेक्रूटमेंट का मसला इन्होंने उठाया । रेक्रूटमेंट जम्मू और काश्मीर में एक मखसूस तरीके से होता है । हमारी गवर्नमेंट ने जिलाई सतह पर रेंक्रूटमेंट बोर्ड्स बनाए हैं और जो जिलाई सतह के असामियां खाली होती हैं । जिन को पूरा करना होता है उसके लिए उसी जिले से दरख्वास्त मांगी जाती है, किसी दूसरे जिले का आदमी उस में दरख्वास्त नहीं कर सकता है । सैलेक्शन उसी जिले के अन्दर से होता है । मैं यह नहीं कहता हूं कि बिलकुल फूलप्रूफ उस में एर एक चीज होती है । स्ट्रेस एण्ड स्ट्रेन्स आते हैं । इसी तरह डिवीजन के पूरे इलाके में, जम्मू का डिवीजन हो या काश्मीर हो उस के लिए एक डिवीजनल रेक्रूटमेंट बोर्ड है हैडेड वाइ ए डिवीजनल कमिश्नर । उस के लिए सिर्फ उस डिवीजन से ही दरख्वास्त की जाती है और डिवीजन के लोगों से ही वह जगहें पूरी की जाती हैं । दूसरे डिवीजन के आदमी उस में नहीं लिए जाते हैं । सैक्रेटैरिएट लेवल पर असामिया खाली होते हैं तो उन को पब्लिक सर्विस कमीशन के जरिए पूरा किया जाता है ।

अब पुंछ के इलाके का मसला उन्होंने उठाया । आज तक शहरों के लोग जो थे वह तालीमयाफ्ता थे उन को नौकरी मिलती थी । गवर्नमेंट आफ इंडिया ने यह फैसला लिया है कि दूर दराज के इलाकों में टीचर्स की जगहें जो हों उन में वहां के लोगों को भी एनकरेज कर के लोकल टीचर रखा करें क्योंकि वहां के मदरसों में दूर वाले मास्टर नहीं जाते हैं । तो गवर्नमेंट ने उन को भी अपना हिस्सा दे दिया । गांवों में तो अब पढ़ाई शुरु हो गई है, तो उस में गांवों में मैट्रिकुलेट्स को हम ने टीचर बनाया । तो शहर वाले बी०ए० कहते हैं कि गांवों का मैट्रिकुलेट क्यों लिया गया, मुझे क्यों नहीं लिया ? जब हमारी पालिसी यह है कि गांवों के मैट्रिकुलेट को इन्करेज करें तो यह बी०ए० वाला तो रह ही जाएगा । यह मानी हुई बात है । या तो आप गांव वालों को एनकरेज न करें, वहां के मैट्रिकुलेट्स को एन्करेज न करें और अगर करते हैं तो फिर यह बात होती है । तो ट्रबल वहां से स्टार्ट होती है । उस के बाद भी गवर्नमेंट ने यह कहा है कि अगर कुछ ऐसे लोग रह गए तो There are other posts and they will be adjusted.

दूसरा प्वाइंट उन्होंने गजेन्द्र गडकर कमीशन के बारे में रखा । गजेन्द्र गडकर कमीशन बनाने के वक्त डाक्टर साहब खुद मसीज में थे, कांग्रेस पार्टी वहां राज करती थी । 1964 से 68 और 77 तक इन्होंने उस डायरेक्शन में क्या किया, यह हमें नहीं बताया । यह हमारी फराकदिली और फैयाजी है कि हम जम्मू को काश्मीर की निस्बत से डवलपमेंट में ज्यादा पैसा देते हैं । फिर भी हम से यह गिला है कि हम वफादार नहीं ।

अगर इसी मामले पर मसला हल हो जाता तो डाक्टर साहब से मुझे जबर्दस्त यही शिकायत है और मैं ने इन के साथ अलाहिदा भी बात की । आप काश्मीर को जानते थे, आप के बात करने से मसले हल हो जाते । अगर शेख अब्दुल्ला ने बयान दिया तो आप ने आग के ऊपर तेल डाल कर हालात को मजीद खराब किया । मामलात ऐसे हल नहीं होते । इसी सदन में डाक्टर साहब ने यह कहा ।

[श्री अब्दुल अहद वकील]

I appeal to all Members. I also appeal to all the Members that they should take both the versions dispassionately and decide for themselves.

श्री सौगत राय (बैरकपुर) : भीम सिंह को रिलीज कर दीजिए, वह मर जायेंगे बेचारे ।

श्री अब्दुल अहद वकील: हम 20 साल डाक्टर साहब को जेल में रह कर नहीं मरे तो दस दिन जेल में रहने से कौन मर जाएगा ?

जहां तक कमेटी बनाने का ताल्लुक है, कमेटी बनाने के लिए जो रेफ्रेन्स है, उस कमेटी में 14 लेजिस्लेटर्स हैं जिसमें से 8 अपोजीशन के एम एल एज हैं । उनका काम है इस बात को देखना कि अगर जम्मू के साथ नाइंसाफी होती है कि तो उसको कैसे रफा किया जाए। लद्दाख के साथ नाइंसाफी होती है तो उसको कैसे रफा किया जाये । इसी तरह से अगर सर्विसेज में कहीं कोई गलती है, कोई इम्बैलेंस है तो इस कमेटी में अवाम के नुमाइन्दे हैं वे बता सकते हैं कि कहां पर लूपहोल को प्लग करना है। चार्ज शेख अब्दुल्ला के खिलाफ नहीं है, अगर कोई चार्ज है तो यह है कि पुराना गजेन्द्रगडकर वाला मामला आगे नहीं बढ़ा । अगर नाइंसाफी हो रही है तो उसको रफा करने के लिए हकूमत ने 14 एम एल एज की कमेटी बनाई जिसमें से 8 एम एल एज अपोजीशन से ताल्लुक रखते हैं तो इसमें हर्ज क्या है ?

Let Dr. Saheb go and guide him, consult him, give the material and co-operate with him.

लेकिन इसके बाद भी वे जम्मू में एक ऐसा माहौल पैदा करने की कोशिश करते हैं जिससे यह दिखाई दे कि जम्मू जल गया । मैं आपसे यह कहना चाहता हूं, जनता पार्टी ने अपने एम पीज़ का डेलिगेशन वहां भैज दिया । We will hear them. Our respected Home Minister went there. He must have his own assessment. We welcome that.

एक बात आप नोट कर लें, जहां जनता पार्टी के साथ हमारे एख्तलाफात हैं, वहां जनता गवर्नमेंट को हमारी पहली मुबारकबाद है कि तीस साल के अरसे में जम्मू काश्मीर रियासत में पहली दफा लोगों को आजादाना इन्तखाब मिला तो वह जनता गवर्नमेंट में । जब डाक्टर साहब वहां पर सदरे रियासत थे तब कोई अपोजीशन नहीं हुआ, कोई शख्स फार्म भरने की जुर्रत नहीं करता था ।

डा० कर्ण सिंह : पहला एलेक्शन शेख साहब के जेरे एहतमाम हुआ था ।

श्री अब्दुल अहद वकील : आप भी उनके साथ हैं ।

इस ऐवान में पहले हमारे नुमाइन्दे नामिनेट आया करते थे । आज मुझे यकीन है कि जनता पार्टी गवर्नमेंट की वजह से शेख अब्दुल्ला की नेशनल कांफेरन्स को जो मेजारिटी वहां मिली, जम्मू काश्मीर के अवाम ने आजादाना माहौल में जमहूरी फैसला दिया उस फैसले को डाक्टर साहब और उनके साथी ताकत से बदल पर प्रैसीडेन्ट रूल कराना चाहते हैं उसे आपको नोट करना चाहिए । क्या इस ऐवान के मुकद्दस मैम्बरान जम्मू काश्मीर के अवाम के फैसले को ताकत से बदलने की किसी कोशिश में शरीक होंगे ? जम्मू काश्मीर मे जो जमहूरियत तीस साल के बाद शुरू हुई है उस प्रोसेस को क्या आप मिटाना चाहेंगे ? आज आपको यहां पर यह फैसला करना है । आपको किसी को भी अनहर्ड हैंग नहीं करना है ।

Dr. Karan Singh is the representative of the people. I heard him very patiently. I am also placing my views before you. Now it is for this august House to decide. बीस साल तक हम यह कहते रहे कि हम को आजादाना इन्तखाब दे दो, हम को पाकिस्तानी कहा जाता था जेलों में डाला जाता था । अब मैं यह दौहराना चाहता हूं कि हम वहैसियत हिन्दुस्तान के एक हिस्से के इस मुल्क के जम्हूरियत के प्रोसेस में पूरी तरह शरीक होकर, आप के साथ शाने-ब-शाने चल कर, रियासत की तामीर करना चाहते हैं । लेकिन इस में एक शर्त है । रियासत जम्मू-काश्मीर की लोकेशन ऐसी है जिस की नजर-अन्दाज नहीं किया जा सकता । यह भी सही नहीं है कि जम्मू के खित्ते में ही जंगें हुईं । मेरा पूरा जिला इस से इफक्टेड रहा है । आज भी बारामूला का एक तिहाई हिस्सा पाकिस्तान के कब्जे में है । हजारों लोग रिफयूजी हो कर आये । तीन जंगें लड़ीं गइ और इस वक्त भी जब 1965 में जंग हुई, इन्फिलट्रेशन हुई —

It was a Kashmiri Muslim who first leaked out that information. फिर भी हम पर यह फतवा है । डाक्टर साहब अपने आपको शहीद पेश करना चाहते हैं लेकिन वह शहीद नहीं हैं । बराबर बीस साल तक उस प्रोसेस में वह शरीक रहे हैं । रियासत जम्मू-काश्मीर के पूरे हुकूक पामाल किये गये । आज अगर जनता पार्टी ने हमें ये हुकूक दे दिये, जबान दे दी तो मुझे पूरा ऐतमाद है कि आप लोग, मोअज्जिज मैम्बरान, रियासते-जम्मू काश्मीर की नाजुक सूरते हाल को जेरे नजर रख कर हर ऐसा कदम उठायेंगे ताकि हमारे दुश्मनों को उस का कोई फायदा न पहुंच सके ।

श्री सौगत राय : लेकिन इन्दिरा गांधी ने शेख अब्दुल्ला को चीफ मिनिस्टर बनाया था, जनता पार्टी ने नहीं बनाया था ।

श्री अब्दुल अहद वकील : मैं 1977 के इलैक्शन की बात कर रहा हूं ।

The fact is that when Parliament elections were to take place in Jammu and Kashmir State in 1977, Indira Gandhi requested for three seats, knowing well that Congress would get no seat, for having no political base and a clean public image in the State of Jammu and Kashmir.

इसलिए आप से यह इलतिजा है, जनाब स्पीकर साहब की वसातत से, कि उस रियासत के हालात की नज़ाकत को जेरे-नज़र रख कर, वहां की सियासत की जेरे-नज़र रख कर, मुआमलात को उलझाने के बजाय सुलझायें । हम आप के साथ हैं, डाक्टर साहब को भी चाहिये कि उस में हमारी मदद करें ।

उन्होंने मौलाना फ़ारूकी का ज़िक्र किया । मैं नहीं चाहता हूं कि पर्सनैलिटीज़ में जाऊं लेकिन उन से गले मिलने का क्या मतलब है, वह क्या चाहते हैं– He openly advocates the cause of Pakistan.

डा० कर्ण सिंह : प्लैबिसाइट की बात तो आप का फ्रण्ट भी कहता था ।

श्री अब्दुल अहद वकील : [लेबिसाइट फ्रण्ट को डिसबैन कर के उस को नैशनल कान्फ्रेन्स में तबदील किया गया । अब डाक्टर साहब उन को गले लगायें तो मैं क्या कह सकता हूं । मैं आप से यही अर्ज करना चाहता हूं––इस पर्दे के पीछे क्या हो रहा है, आप लोगों को उस पर्दे को हटा कर देखना चाहिये और हर चीज को उस के असल रूप में देख कर अपनी मालूमात का सही जायजा लेना चाहिये ।

श्री मती अहिल्या पी० रांगने कर : (बम्बई-उत्तर-मध्य) : अध्यक्ष महोदय, यह जो प्रस्ताव लाया गया है, इस प्रस्ताव के बारे में दोनों बाजू अभी हमारे सामने आये हैं । हमको यह ध्यान में लेना चाहिये कि यह जो काश्मीर-वैली है, यह बहुत महत्व की जगह है । यह बात भी सही है कि आज तक जो रूल वहां चलता रहा है, उस में वहां के लोगों की तरफ ध्यान नहीं दिया गया है और यही कारण है कि वहां पर इमबैलैंस हुआ । लेकिन जो फैक्ट अभी दिये गये उन से तो ऐसा नहीं लगता है कि वहां कोई इमबैलेंस है, वहां के प्रतिनिधि ने जो भाषण दिया, बहुत अच्छा भाषण था, लेकिन उन्होंने भी एक चीज के बारे में नहीं बतलाया कि जब आप लोकशाही को इतना मानते हो, तो वहां पर रिप्रेसिव--मेजर्स क्यों हो रहे हैं, मीसा को क्यों लागू किया गया है, लोगों को जेल में क्यों बन्द कर रहे हो, वहां पर गोलियां क्यों चलती हैं ? इन दोनों बातों को ध्यान में रखना चाहिये ।

उन्होंने कहा कि इस में सब को साथ देना चाहिये––20 साल तक जब आप लोगों को बन्द कर के रखते थे, तो फिर आप को कोई अधिकार नहीं है कि दूसरों के बारे में बोलें । लेकिन हाऊस को इस के बारे में बोलने का अधिकार है क्योंकि हम ने बहुत सारी लड़ाइयां की हैं ।

एक बात और ध्यान में रखनी चाहिये । हमें भी ऐसा लगता है कि रिप्रेसिव मेजर्स के खिलाफ़, मीसा के खिलाफ़ सब को बोलना चाहिये और मैं वह चाहती हूं कि मीसा में जो पोलीटीकल प्रिजनर्स की पकड़ा गया है या ऐसे दूसरे रिप्रेसिव मेजर्स के तहत उन को पकड़ा गया है, उन को छोड़ देना चाहिये । मुझे एक डर यह भी लगता है कि इमबैलेंस के नाम से अगर कोई कम्युनल बात वहां हो जाती है, तो उस एरिया में उस तरह का आन्दोलन करना ठीक नहीं है । उन्होंने अपने भाषण में यह कहा कि ऐसी बात नहीं है लेकिन जिस तरीके से यहां सवाल रखा गया, जम्मू का सवाल जिस तरह से रखा गया, हमें तो स्पीच से ऐसा नहीं लगा कि उन्होंने यह कहा होगा कि हम अलग से जम्मू का राज्य नहीं चाहते हैं । उन के भाषण से ऐसा लगा कि जम्मू के लिए वह कोई न कोई अलग एडमिनिस्ट्रेशन चाहते हैं । इस तरह से अगर कोई ऐसी डेंजरस बात होगी, तो वह नहीं होनी चाहिये । अभी हमारे होम मिनिस्टर साहब वहां गये थे । और एम० पीज भी वहां गये थे लेकिन जो एम० पीज की रिपोर्ट है और डा० करण सिंह जो कहते हैं, उस से वह रिपोर्ट अलग सी है । इसलिए हमारे होम मिनिस्टर साहब को इस के बारे में हमें सब कुछ बताना चाहिए। वहां पर कोई कम्युनल टेंशन नहीं होनी चाहिए। अगर वहां पर कोई आन्दोलन होता है तो उस से कम्युनल टेंशन बढ़ेगा । इसलिए ऐसी चीज नहीं होनी चाहिए । उन्होंने यह भी कहा कि वहां पर कुछ ऐसे लोग हैं जो उस को पाकिस्तान से जोड़ना चाहते हैं । अगर वे लोग आन्दोलन में शामिल होते हैं तो इस चीज को देखना चाहिये और इस सवाल पर गवर्नमेंट को पूरा ध्यान देना चाहिए और यह भी देखना चाहिए कि वहां पर कम्युनल टेंशन न हो ।

एक चीज मैं और कहना चाहती हूं । हम इस बात के खिलाफ़ हैं कि किसी स्टेट में भी सेण्टर की तरफ़ से इण्टरवेंशन हो । आज ला एण्ड आर्डर के नाम पर यह हो रहा है । ला एण्ड आर्डर के नाम से किसी भी स्टेट में सेण्टर का इण्टरवेंशन होगा, तो यह सही नहीं है । हमें इस बात का अनुभव है । 1967 में ऐसा हुआ है । आन्दोलन करने वालों का एक यह बहाना बन जाता है कि यहां की ला एण्ड आर्डर सिचुएशन खराब है और इसलिए सेण्टर की इण्टरवेंशन चाहिये । मैं इस तरह की इण्टरवेंशन के खिलाफ़ हूं । होम मिनिस्ट्री अपनी तरफ से कोई जांच करना चाहती

(श्रीमती अहिल्या पी० रांगनेकर)

है या मेम्बर आफ़ पार्लियामेण्ट जा कर जाँच करना चाहत हैं, तो वह जांच करनी चाहिये लेकिन किसी भी हालत में स्टेट में सेण्टर का इण्टरवेंशन नहीं होना चाहिये। अभी जो माननीय सदस्य ने भाषण दिया, वह बहुत अच्छा था लेकिन मैं उन से यह कहूंगी कि वे शेख साहब से जा कर कहें कि वे सब पोलीटीकल प्रिजनर्स को रिहा कर दें क्योंकि उन के भी बहुत साल जेल में गुजरे हैं। स्टेट, सेण्टर और आप मिल कर बात करें और इस सवाल को हल करें।

बस मुझे इतना ही कहना था।

MR. SPEAKER: The Home Minister.

SOME HON. MEMBERS *rose*—(*Interruptions*)

SHRI KANWAR LAL GUPTA (Delhi Sadar): I went there. This is unfair.

Nobody from the Janata Party has been allowed. I may be allowed.

MR. SPEAKER: It is a short duration discussion. I am sorry.

The Home Minister.

SHRI KANWAR LAL GUPTA: This is very unfair. (*Interruptions*)

श्री उग्रसैन (देवरिया) : हमें भी इस पर बोलने के लिये थोड़ा समय दीजिये।

MR. SPEAKER: He has been sent there by the party. I have to be fair to everybody. It is a short duration discussion.

SHRI KANWAR LAL GUPTA: It does not mean that you should be unfair to the Janata Party.

MR. SPEAKER: Mr. Kanwar Lal Gupta, I am sorry to say, every time when you do not get a chance, you say that it is unfair. In every debate, you claim a share. That is not fair. (*Interruptions*)

The Home Minister.

SHRI KANWAR LAL GUPTA: It is not a helpful attitude. I had been there.

(*Interruptions*)

MR. SPEAKER: There may be a number of people who may have gone there.

SHRI SYED KAZIM ALI MEERZA (Murshidabad): Mr. Kanwar Lal Gupta was sent there to study the situation. Therefore, we want to hear him. Two hon. Members have spoken, one for and one against. Mr. Kanwar Lal Gupta should be allowed to speak. We want to hear his independent and impartial view as a Member.

SHRI KANWAR LAL GUPTA: This is not fair, Sir. We can sit for 10 or 15 minutes more.

(*Interruptions*)

SHRI SYED KAZIM ALI MEERZA: We have heard the two parties. Mr. Kanwar Lal Gupta should be allowed to speak, so that we may be able to understand the neutral position, so that we may know that are the actual facts. It is a very sensitive matter.

MR. SPEAKER: All right. Mr. Kanwar Lal Gupta.

श्री कंवर लाल गुप्त (दिल्ली सदर) : अध्यक्ष महोदय, मैं आप को धन्यवाद देता हूं कि आप ने मुझे इस पर बोलने का समय दिया। मैं अपने साथियों के साथ जम्मू गया था। वहां क्या स्थिति है इस चीज को देखने के लिए गया था। हमारे अध्यक्ष ने हमें वहां भेजा था। अध्यक्ष महोदय, मैं यह कह सकता हूं कि वहां पर कुछ अच्छी बातें भी हमें नजर आयीं एक तो यह बात कि जो लोग एजीटेशन कर रहे हैं उन्होंने लिख कर के दिया है कि हम इस रियासत में राष्टपति राज नहीं चाहतें हैं। दूसरे उन्होंने यह भी कहा है कि यह कम्यूनल इस्यू नहीं है, हिन्दू मुसलमान का सवाल नहीं है। उन्होंने हम से यह भी कहा कि हम ऐसी कोई चीज नहीं चाहते हैं कि जिस से जम्मू कश्मीर से अलग हो जाए। उनका यह एटच्यूड बहत ही रीजनेबल एटीच्यड था। हम शेख साहब से भी दो घंटे मिले और उन्होंने बहुत खुल कर के हम से बातें कीं। मैं उन को इस के लिए बधाई देना चाहता हूं कि उन का एटीच्यड भी बहत ही रीजनेबल था। उन्होंने हमें स्वयं बताया कि पुंछ में और जम्मू में पुलिस ने एक्सेसिस की हैं। यह बात मैं उन के शब्दों में बता रहा हूं, उन्हों ने हम से कहा कि हमारी पुलिस कालेज के अन्दर घस गयी, वहां पर प्रोफैसरों को पीटा, वहां के प्रिंसिपल ने जब पुलिस से यह कहा कि मैं तो यहां का प्रिंसिपल हूं, मझे तो न मारो, तो उस के भी पुलिस ने दो डंडे लगा दिये। यह बात मैं शेख साहब के बयान के मुताबिक बता रहा हूं। मैं नहीं चाहता कि इस सारे इस्यू को किसी भावना के साथ जोड़ा जाए क्योंकि

वह सारा सैन्सिटिव एरिया है, बोर्डर एरिया है वहां के लिए हमें कोई रास्ता निकालने की कोशिश करनी चाहिए

19 hrs.

शेख साहब ने माना कि पुलिस ने एक्सेसज की हैं पुंछ में भी और जम्मू में भी । उन्हों ने हम से कहा कि वह इस की जांच के लिए भी तैयार हैं । आप जो कुछ कहें हम इन्क्वायरी करने के लिए तैयार हैं । यह बात उन के क्रेडिट पर जाती है । और उन्होंने यह भी कहा कि रीजनल इम्बैलेंसेज हैं । मेरे पास किताब है जम्मू कश्मीर की जिसमें उन्हों ने स्वयं कहा है कि रीजनल इम्बैलेंसेज पहले से चले आते हैं और हम उस को दूर करने की कोशिश कर रहे हैं । शेख साहब ने कहा कि रीजनल इम्बैलेंसेज दूर करने के लिये आप जो भी सुझाव दें, मैं ने एक कमेटी बनाई है वह देखेगी और जो भी रिकमन्डेशन्स वह देगी वह केवल सिफारिश नहीं होगी परन्तु हम उस को स्वीकार करेंगे । तो हम ने कहा उन से दुर्भाग्य है कि यह सारा आन्दोलन एक क्राइसिस आफ कान्फीडेंस है। जिस में आप के ऊपर अविश्वास है । यह कहना मैं समझता हूं कि ठीक नहीं है आप का कि यह एजीटेशन केवल विद्यार्थियों में है । हम ने बाजार के लोगों से भी बातचीत की, जम्मू रिजन के करीब एक हजार लोग हम से मिले जिस में 100 महिलायें भी थीं । मैं विश्वास के साथ कह सकता हूं कि यह बहुत डीप-रूटेड ऐजीटेशन है और इतनी तेजी से चल रहा है कि यह अगर डिफ्यूज नहीं हुआ तो सीरियस क्राइसिस बन सकती है । इसलिये हमें सोचना है कि किस तरह से इस को डिफ्यूज किया जाए । क्योंकि यह एक सेंसिटिव एरिया है इसलिये डिफ्यूज करने के लिये हमें कोशिश करनी चाहिये । और यह भी मैं कहता हूं, स्वयं शेख साहब ने माना कि जो ऐक्सेसज हुईहैं वह ऐवाइड की जा सकती थीं । पुलिस नू ज्यादती की । लेकिन उन्हों ने कहा कि मैं क्या कर सकता हूं मुझे लीगे सी में ऐसा ऐडमिनिस्टेशन मिला है जिस को मैं एक दिन में नहीं सुधार सकता । इतने सालों से जो ब्यूरोक्रेसी है वह इस तरह की है, कि उन्हों ने स्वयं कहा । लेकिन दुर्भाग्य है कि पुंछ में जहा कई लोग मरे वहां आज तक कोई नान-आफिशियल सीनियर मिनिस्टर या शेख साहब नहीं गये । अगर वह समय पर जाते तो शायद डिफ्यूज हो जाती । उन्हों ने सब बातों को स्वीकार किया । मैंने कहा उन का रीजनेबिल एटीचयूड था ।

मेरा यह कहना है कि वहां वायलेंस हुई, लाइब्रेरी जलायी गयी और इमारतें जलायी गयीं, और कोई भी इस देश का शहरी वायलेंस को पसन्द नहीं करेगा । जो एजीट्रेशन चला रहे हैं उनसे हमने पूछा क्या आप वायलेंस चाहते हैं । उन्होंने कहा हम इसको कंडेम करते हैं । डिस्ट्रिक्ट मैजिस्ट्रेट हमसे मिलने के लिये आये, हमने उनसे पूछा क्या आप की राय में जो ऐजीटेशन चला रहे हैं वह वायलेंस करवा रहे हैं ? उन्होंने कहा कि नहीं वह नहीं करवा रहे हैं, लेकिन जब इतने जोर से ऐजीटेशन चलता है तो वायलेंस हो ही जाती है ।

आखिर में मेरा निवेदन है कि अगर स्थिति को ठीक करना है तो मेरी राय से जनता का और राज्य सरकार का कनफ्रन्ट्रेशन नहीं होना चाहिये । अगर स्थिति को डिफ्यूज करना है तो सेन्टर और स्टेट का भी कन-फ्रन्ट्रेशन नहीं होना चाहिये । जनता, राज्य सरकार और केन्द्रीय सरकार को मिल कर के कोई रास्ता निकालना चाहिये । और उसके लिये हमने शेख साहब से कहा था कि आप चूंकि यहां के मुख्य मंत्री है आपको इनीशियेटिव लेना चाहिये और इनीशियेटिव ले कर के उनको बुलाना चाहिये । उन लोगों का भी ऐटीचयूड बहुत रीजनेबिल है और शेख साहब बुलायेंगे । केवल बात इतनी है कि जो कमेटी आपने बनायी है उसका चेयरमैन अगर मुख्य मंत्री होने के बजाय कोई हाई कोर्ट का जज बन जाता है और उसके टर्म्स आफ़ रेफ़रेंस ऐसे हो जाते हैं जिससे रीजनल इम्बैलेंसेज जो आज हैं वह दूर हो सकें तो अच्छा रहे । और इन रीजनल इम्बैलेंसेज को शेख शाहब मानते हैं । लेकिन वह कहते हैं कि यह रीजनल इम्बैलेंसेज बहत पुराने चले आ रहे हैं, यह पिछले 30 साल से चले आ रहे हैं । टर्म्स आफरैफरेंस भी निश्चित होने चाहियें । शेख साहब ने जरूर यह बात कही कि अब जो टम्स आफ रैफरेंस बनें, हम उसको स्वीकार कर लेंगे, लेकिन मेरा सुझाव यह है कि जो कमेट्री बने, उसका चेयरमैन हाईकोर्ट का एक जज होना चाहिये, शेख साहब उसमें नहीं होने चाहियें ।

मेरे पास नेशनल कान्फरेंस का 1969 का प्रस्ताव भी है, जिसमें स्वयं शेख साहब ने कहा है, नेशनल कान्फरेंस ने कहा है कि हम रीजनल इंस्टीट्यूशन्स बनाना चाहते हैं और उनको लैजिस्लेटिव पावर भी देना चाहते हैं कुछ मामलों में । मैं स्वयं इसके हक में नहीं हूं, मैं नहीं चाहता कि कोई भी सैपरेटिस्ट ट्रैन्डेंसी ऐसे एरिये में डैवलप हो । मैं यह जरूर चाहता हूं कि जम्मू के लोगों की कुछ पोलिटिकल एसपिरेशन्स पूरी होनी चाहियें । वह आज फील कर रहे हैं कि हमारा राजनीति में, सत्ता में हिस्सा नहीं है । उसके लिये केन्द्रीय सरकार और राज्य सरकार को कुछ सोचना चाहिये और सोचकर कोई इस तरह का रीजनल बोड बनाया जाना चाहिये जिसमें जम्मू के लोगों की पोलिटिकल एसपिरेशन्ज भी पूरी हो सकें । लेकिन मैं इसके हक में नहीं हूं कि तेलंगाना टाइप की रीजनल कमेट्री वहां बने, चाहे नेशनल कान्फरेंस ने यह प्रस्ताव पास किया हो । मेरे पास यह है ।

मैं चाहता हूं कि गजेन्द्रगडकर कमीशन की रिपोर्ट की रिकमैंडेशन्स को सरकार पूरा करे, वह उसे अपना प्रैस्टिज इश्यू न बनाये । जितने भी कैदी हैं, उनको रिहा किया जाना चाहिये और जो लोग प्रिवैंटिव डिटैंशन में हैं, उनको भी छोड़ा जाना चाहिये और इसके लिये इनिशियेटिव शेख साहब को लेना चाहियें ।

मैंने सुना है कि शेख साहब कल आ रहे हैं, हम उनसे मिलेंगे, बात करेंगे । मैं समझता हूं कि दोनों ने बात की है, कोई दिक्कत मुझे नज़र नहीं आ रही है कि इसका रास्ता न निकल सकता हो । देश,राज्य और जनता के इन्टरेस्ट में यही है कि सिचुएशन को डिफ्यूज होना चाहिये और वहां आज किसी तरह का भी एजीटेशन हो, वह जल्द-से-जल्द समाप्त होना चाहिये, यही सब के हित में है । लेकिन मैं चाहता हूं कि जम्मू के लोगों की पोलिटिकल एसपरिरेशन्ज पूरी हों, उनका डैवलपमैंट हो, उनके जो अपने-अपने रीजनल इम्बैलेन्सेज शिक्षा के

[श्री कंवर लाल गुप्त]

मामले में, नौकरी के मामले में हों, वह भी दूर होने चाहियें । शेख साहब ने कहा कि दूर करेंगे, थोड़ा सा मतभेद है । मैं समझता हूं कि केन्द्रीय सरकार थोड़ा सा उनको कहे तो शेख साहब उसको जरूर मानेंगे, कम-से-कम हमारे साथ शेख साहब का एटीचयूड ठीक था ।

इन शब्दों के साथ मैं मांग करता हूं कि केन्द्रीय सरकार जबदस्ती नहीं, बल्कि अपने गुड आफिसेज यूज कर के सिचुएशन को डिफ्यूज करें ।

MR. SPEAKER : The Minister.

THE MINISTER OF HOME AFFAIRS (SHRI H. M. PATEL) : Mr. Speaker, Sir, I listened to the various speeches which have been made on the subject which Dr. Karan Singh wanted to raise a discussion on. The subject is: serious situation that has developed in the Jammu and Kashmir State as a result of continued regional imbalances and the campaign of repression launched against the people.

Now, I must say right at the outset that I am very sorry that although Dr. Karan Singh recognises, realises, that this is a sensitive area, he has chosen to put this subject in these terms. Undoubtedly the first part is correct namely the serious situation that has developed as a result of the continued regional imbalances. And Sheikh Abdullah with whom I had contact admitted that it was so. There is no difference of opinion as to the existence of the regional imbalances. When you go on to say that there was a campaign of repression launched against the people, I must say that I cannot see any evidence of this repression. If you look at the history of these troubles that arose, they arose not in Jammu but they arose in Poonch.

DR. KARAN SINGH : Poonch is part of Jammu.

SHRI H. M. PATEL : I know that but I am trying to point out where the trouble started and on what the trouble started. The rouble started on a very small matter, not a very major item at all. There was a question of selection of primary teachers and rules had been made that you will select primary teachers those people who are graduates. It was put to Sheikh Sahib that it is not necessary to have graduates as teachers for primary schools. You can perhaps recruit people with lower qualifications, and he accepted that suggestion. That resulted in some people who would have otherwise received appointments not getting it. A dissatisfaction arose. That also is understandable but the dis-satisfaction arose in that way and from that the trouble started. Thereafter I must say and Sheikh Sahib admits himself there was really the administration's incompetence and inefficiency. The way they tackled this situation was unfortunate and such that the trouble escalated and further troubles began. Once it begins it goes on. This was taken up in Jammu city. This question that Poonch is part of Jammu, let us not mix up these issues. It is as if to suggest that these disturbances are all over the Jammu division.

DR. KARAN SINGH : They are in Kathua, Udhampur, etc. They are in half a dozen towns.

SHRI H. M. PATEL : You must realies it is in towns. Anyhow this is a sensitive area and sensitive subject; I would have expected Dr Karan Singh to have dealt with the matter in a very different manner. He talked about his having been the head of the State for 18 years and associated as a member of this House for the last ten to twelve years. What is it then that he did in regard to the removal of regional imbalances? The Gajendragadkar commission reported in 1968 and made various recommendations. They were all accepted by the government with the exception of two. I would not like to go into the details as it will take lot of time of the House but all the substantive recommendations were accepted by the government including establishment of regional development boards. These regional development

boards never functioned. What Sheikh Sahib has done is—I am not defending Sheikh Sahib but I am trying to point out when Dr. Karan Singh says that he disowns Gajendragadkar recommendations—that he has established district development boards with the Deputy Commissioner as the head of the board and the popular representatives on it.

AN HON'BLE MEMBER: Why not regional development boards?

SHRI H. M. PATEL: I am not defending whatever Sheikh Sahib did. What I am saying is that the regional development boards which had been recommended by the Gajendragadkar Commission in 1968 and have been accepted and appointed never functioned. I am saying why did they not function? During that period nothing functioned. But after 1978, at least, he did this. I am not saying he did everything. He himself admits that imbalances exist. I do not wish to go much into this thing but it is very unfortunate that the Action Committee did not heed my advice. I went there. It was mentioned nobody went to Poonch. Sir, the weather being so very inclement instead of my arriving at Jammu at 4 O'Clock in the afternoon on the 19th, I arrived in Pathankot at 4 P.M. and reached Jammu at 8 O' Clock and, therefore what I intended to do was to fly to Poonch but I was not able to do. So, I had to see people in Jammu. I met all sections of opinion in Jammu. I had two sessions with Sheikh Abdullah and I must say that that attitude of everyone was reasonable. Nobody wanted to go on having trouble. They pointed out what their grievances were, what was not done for them and what was still to be done, and of course it was admitted that regional imbalance existed and because of their long existence, they cannot be removed over night. It is going to take some time. What we can ensure is to see that right steps are taken to remove those regional imbalances. As regards the incidents that were mentioned, that is, regarding police entering into the educational institutions, etc. it was admitted by the Sheikh himself, without any reservation, that it was entirely wrong and he had already, in the first instance, transferred the head of the Police who was unable to control his policemen. He sent them off and he has certainly proposed to see that whatever action is necessary will be taken. For some reason, he seems to set great store by the Committee which he has set up and his approach is this. This is the Committee of the legislators. He has put on the Committee the leaders of the Opposition parties. He has put the leader of the Congress-I, Shri Girdhari Lal Dogra, he has put the leader of the Janata Party and the leaders of the other groups also. There are 8 Members belonging to all the other parties and 7 Members of the National Conference. I told him what the people require here is a certain amount of assurance, confidence that whatever it decided should be done. They feel that constitutional safeguards are necessary and that is the reason why there is an insistence upon Supreme Court judge presiding over the Commission, etc. The Sheikh said quite frankly that this Committee could go into the question and if the Committee comes to the conclusion that in order to give this confidence to the people of Jammu and Ladakh Constitutional safeguards are necessary, it will be open to the Committee to so recommend. (*Interruptions*)

DR. KARAN SINGH: For four years, the Sheikh has presided over the Government. If he is not able to satisfy the people, how will he preside over the Committee? (*Interruptions*)

SHRI H. M. PATEL: This is really what Mr. Kanwarlal Gupta suggested that a High Court Judge comes in, there again it is going to be a Committee of the Legislature. That would not be quite appropriate. But he can have someone. (*Interruptions*) I quite

[Shri H. M. Patel]

agree. All these suggestions can be put to him and it seems to me and he quite rightly said that the first thing to do is to call off the agitation. This is what I advised all those who met me including the all-party Committee. (*Interruptions*).

AN HON. MEMBER : Whether those detained will be released?

SHRI H. M. PATEL : Of course, they will be released but they cannot be released before the agitation is called off. The question in this case is really what comes first—if everybody is going to stand on ceremonies and say that "my agitation will continue unless these people are released and he says 'No' let the agitation be called of. . . .(*Interruptions*) It is possible to say all these things, but we must realise first of all—and I think Mrs. Rangnekar pointed out quite rightly—that there is less interference of the Central Government on the ground that there is no law and order. The intervention of the Central Government will only be to act and see that the right decisions are arrived at and I think that is our endeavour. That is why I had gone there and I consider that the attitudes of both sides were quite reasonable.

श्री रामदेनी राम (पलामू) : प्रशासन के लोगों ने जो एक्सेसेर्ज की है क्या काश्मीर के चीफ मिनिस्टर ने उनके ऊपर कोई कार्यवाही की ?

SHRI H. M. PATEL : Quite right. The excesses were committed and it will be seen that these do not happen again and steps will be taken against those who have done this. The point that we are considering is now should we see that in future all things are done in peace and harmony and right decisions are arrived at. Today, a certain amount of restraint is necessary on both sides. We will continue to use our good offices and I hope that the leaders of the various parties who are represented there will also use their good offices to prevail upon the All Parties Action Committee to adopt a more conciliatory attitude and not an attitude of confrontation. That is all I can say.

19.21 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Friday, February 23, 1979/Phalguna 4, 1900 (Saka)

MGBPNDMR—SI—1341 LS—